

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**ITEM No. 102**  
**(IB)-538/ND/2020**

**IN THE MATTER OF:**

M/s Sheetal Impex Pvt. Ltd. ... Applicant/Petitioner

Vs

Ferrite Alloy Pvt. Ltd. ... Respondent

**Order under Section 7 of IBC.**

**Order delivered on 11.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :

For the Respondent :

**ORDER**

In spite of giving opportunity to file additional documents in support of the application filed under Section 7 the Financial Creditor has failed to do so. Today while hearing the application for issuance of notice it is seen that the it is time barred. The Learned Counsel is not able to satisfy.

Hence, the application is dismissed.

**Sd/-**  
**SUMITA PURKAYASTHA**  
**MEMBER (T)**

**Sd/-**  
**DR. DEEPTI MUKESH**  
**MEMBER (J)**

